National Company Law Appellate Tribunal, New Delhi Principal Bench

Company Appeal (AT) No. 27 of 2021

IN THE MATTER OF:

Fine Handling and Automation Pvt. Ltd.

...Appellant

Vs.

Eepos Fine Rail Systems India Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant:

Ms. Prachi Wazalwar, Mr. Swetab Kumar,

Advocates.

For Respondent:

Mr. Anandh K, Ms. Nishita, Advocates for R2,4

ORDER

(Through Virtual Mode)

19.04.2021: Learned Counsel for R2 and R4 submits that due to COVID Pandemic he could not file the reply affidavit. He further seeks and is granted two weeks' time to file reply affidavit.

Rejoinder, if any, may be filed within two weeks thereafter.

Let the matter be fixed for 'Admission' (After Notice) on 28th May, 2021.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Kanthi Narahari] Member (Technical)